

- (iv) Stepping up the investment level of Housing & Urban Development Corporation (HUDCO) to Rs. 600 crores and providing loans at concessional rate of interest to economically weaker sections both in rural and urban areas.
- (v) Raising the quantum of bank loans available for housing to Rs. 150 crores in 1983.
- (vi) To encourage cooperative group housing efforts in large cities, Apartment Ownership Act has been introduced in 9 States.
- (vii) To encourage private sector investments and construction of residential accomodation several fiscal incentives have been given for construction of residential accomodation.
- (viii) The new 20-Point Programmes includes the programmes of rural house sites-cum-construction assistance and housing of the economically weaker sections of the society. Under the rural house sites-cum-construction assistance programme it is envisaged that 6.8 lakh families will be covered during the plan period. Under the housing of economically weaker sections of society, the plan envisages construction of 16.2 lakh houses.

#### Sale of Evacuee Properties in Delhi

2426. SHRI ATAL BIHARI VAJ-PAYEE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the evacuee/custodian properties in Delhi are being sold to their tenants, occupants and if so, what are the guidelines ;

(b) have some of such properties been transferred to the management of the

DDA (Slum Department) especially in Delhi Sadar and Chandni Chowk Parliamentary constituencies ; if so, what are the guidelines about their being sold similarly ; and

(c) if the property under the management of DDA (Slum Department) is not being sold, the reasons thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The Department of Rehabilitation have reported that the evacuate properties can be sold by the Chief Settlement Commissioner under Rule 87 of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 by public auction or by inviting tenders or in such other manner as the Chief Settlement Commissioner may, by general or special order, direct. The Department have also stated that unless otherwise decided in a particular case, the present policy of Government is to transfer such properties to the sitting occupants jointly on payment of present market value and up to-date arrears of rent/damage charges.

(b) Yes, Sir. There are, however, no guidelines about selling the properties to the occupants.

(c) The matter is still under consideration.

#### NREP in Orissa

2427. SHRI RASA BEHARI BEHERA : Will the Minister of RURAL DEVELOPMENT be pleased to state to what extent the NREP has been able to generate mandays of employment in Orissa, districtwise, as against the target in 1982-83 and 1983-84 till date ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : Employment generated under National